

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 383 OF 2023**

IN THE MATTER OF:-

PRESIDENT GARDEN CITY RESIDENTIAL ...APPLICANT
WELFARE SOCIETY

VERSUS

STATE OF PUNJAB & ORS. ...RESPONDENTS

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FILED ON: 17.05.2025

FILED BY:



NAVNEET R

ADVOCATE

AOR CODE: 3475

J-50, LGF, LAJPAT NAGAR – III,

NEW DELHI - 110024

9870259362

NAVNEETR.LAW@GMAIL.COM

DOC/1**FINAL APPROVAL / LICENCE TO DEVELOP COLONY****Final Approval / Licence No: LDC-H&UD/ Competent Authority
(STP-Ludhiana/13/2005 dt. 18.10.2005)**

This final approval / licence is granted (under provisions of Punjab Govt. Notification No. 2/3/92-5HG 2/460 dt. 18.01.2005 issued under Punjab Apartment and Property Regulation, Act 1995) to **M/s. DYNAMIC CASTINGS PVT. LTD.** having its head quarters at 30/27, 1st Floor, East Patel Nagar, New Delhi-110008 for developing land as residential colony namely **GARDEN CITY** at Village Dharor, Tehsil & Distt.- Ludhiana measuring an area of **9.50 Acres** as per layout plan bearing **Drawing No. DC/GC/90/04R1** dated 10.10.2005.

This final approval /licence is being granted subject to the following conditions, namely: -

1. The design and specification of the development works to be provided in the colony shall include: -
 - a) Metalling of roads and paving of foot-paths laying of water and sewerage lines, construction of Over Head Reservoir (O.H.R.) & Sewerage Treatment Plant as per Public Works Department specifications;
 - b) Turfing and plantation of trees; and
 - c) Street lighting.
2. In the layout plan of the colony, the land reserved for roads, open spaces, schools, public and community buildings and other common uses shall not be less than **41.20 percent** of the gross area of the land under the colony and saleable area shall not exceed **58.80 percent** of the gross area.
3. The promoter shall not contravene the provisions of any other law for the time being in force in the area where the colony is being developed.

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4. This approval is valid for a period of three years commencing from 18.10.2005 and ending with 17.10.2008 and licensee shall complete the development works within the period;
5. The promoter shall comply with the provisions of the Punjab Apartment and Property Regulation Act, 1995 and the Rules made there under.
6. The promoter shall carry out and complete the development of the land in accordance with the provisions of the Urban Land (Ceiling and Regulation) Act, 1976 (Central Act 33 to 1976) and other laws for the time being in force.
7. The road formation level will be in conformity with surrounding area.
8. Plinth level will be kept minimum 0.45 mtr. above the road formation level.
9. The electrification works will be carried out as per design and specification of P.S.E.B.
10. Promoter will not undertake any sort of development activities on Forest land if it forms a part of the colony, unless N.O.C. is obtained from Forest Department.
11. Whenever the storm water drainage system is to be laid in the periphery, the promoter will provide the same at his own cost.
12. All the materials to be used will conform to IS and shall be specified ISI code with latest amendments.
13. The promoter will be governed by the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 and Rules made there under.
14. Zoning plan shall be submitted to Competent Authority within two months of issue of licence.

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15. Promoter will acquire 25% of the title of the land within six months of the issue of licence, further 25% within next six months, another 25% within another six months and final 25% within next following six months and no sale shall be effected, unless title of the land is acquired by the promoter.
16. Promoter will transfer free of cost the non-saleable open space like roads, parks etc. in favour of Govt. or in favour of M. Corpn. concerned before the expiry of licence or issue of the Completion Certificate, whichever is earlier, such transfers shall be free from stamp duty. However, onus of maintaining the open spaces including parks and roads for a period of five years from the issue of Completion Certificate shall continue to remain with the promoter even after the transfer of non-saleable open spaces like roads, parks etc.
17. The promoter shall construct or get constructed at his own cost schools, hospitals, community centers, and other community buildings on the land set apart for this purpose or transfer such land to the State Government either free of cost or upon payment of actual cost of developed land, as directed by the State Govt. which shall be at liberty to transfer such land to any local authority or any person or institution on such terms and conditions as it deem fit.
18. Demarcation of layout plan will be done within three months of the issue of licence and reconcile discrepancy, if any. Before getting architectural control approved, integrated zoning plans of commercial area, residential and other buildings shall be got approved from the Competent Authority within two months of the issue of the licence.
19. Building plans will be approved by the concerned competent authority as per bye-laws applicable i.e. PUDA building bye laws for colonies out side Municipal limits; by M.C. for Colonies located within M.C.s limits as per M.C. Building bye laws.

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20. Promoter shall make his own arrangement for water supply, sewerage, road network, drainage system and ensure to provide the smooth services in the colony at his own expenses till it is integrated with services of Municipal Corporation, Ludhiana.
21. This licence shall be subject to compliance of provisions of all prevailing laws for the time being in force till they contradict the provisions of P.A.P.R. Act. 1995 and Rules made there under.
22. The promoter shall be responsible for all statutory clearances, including environmental clearances, if any, required from the Central Government or any of the agencies of the Central Government or from any other Department of the State Government or any of its agencies and this approval in itself shall not be construed as any approval beyond the provisions of the Punjab Apartment and Property Regulation Act, 1995 (PAPRA) and the rules;
23. The promoter shall remain exclusively responsible for complying with the provisions any other law for time being in force and in case of any breach or violation thereof, promoter shall exclusively be liable to face the penal action;
24. The promoter shall be responsible to pay if any amount becomes due at anytime under any law for the time being in force.
25. That the promoter will not object or obstruct the integration of road network or utilities with the surrounding development or for realization of proposals made in master plan/ sector zoning plan by municipal authorities or any other development agency authorized to do so under any law or by the Govt.

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26. The promoter shall undertake and complete internal development works under supervision of qualified and experienced Engineer. He shall submit certificate from supervising engineer after the completion of complete development before issue of completion certificate to the satisfaction of competent authority.
27. That all the internal development works shall be carried out as per the specifications of public works departments (B & R and public health) and as per provisions in the estimate.
28. The promoter shall cover 10% of the open area under tree plantation and ensure appropriate landscaping congenial for livable neighbour hood.
29. The promoter shall not do any act within the limits of said colony which may hinder the flow of natural drainage.
30. The promoter shall pay the E.D.C. in half-yearly installments as per schedule below: 2nd Installment upto 17.04.2006; 3rd Installment upto 17.10.2006; 4th Installment upto 17.04.2007; 5th Installment upto 17.10.2007 and 6th Installment upto 17.04.2008 by way of demand draft drawn in favour of Chief Administrator PUDA payable at Chandigarh or S.A.S. Nagar. In case of default, the approval granted under above mentioned notification shall be liable to be cancelled and the colony shall be declared to be an unauthorized and other penal action may also be initiated.
31. This approval shall be subject to compliance of provisions of all prevailing laws enforced in the time being, till contradicts the provisions of PAPR Act, 1995 and Rules made there under. *alinet*
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- 32. The promoter shall be bound to facilitate the inspection of development works by the competent authority or his nominee at any time with or without notice. The promoter shall submit written progress report about the execution of development works to the competent authority from time to time.
- 33. The promoter shall also be bound to comply with the conditions mentioned in L.O.I. and the legal undertaking with affidavit submitted by him or any other instructions issued by competent authority or Govt. from time to time, failing which the approval granted may be withdrawn by competent authority without any prejudice.

Dated: October 18, 2005
Place: Ludhiana

mmhaliwal
Senior Town Planner, Ludhiana
Cum - Competent Authority*
(Under PAPR Act, 1995)
~~Senior Town Planner~~
LUDHIANA.

Sr. No.	Date of Renewal	Date upto which renewed	Signature of competent Authority

Dated: _____
Place: Ludhiana

Competent Authority*
Under PAPR Act, 1995

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Endst. No. _____ STP(L)

Dated: _____

- (1) Copy is forwarded to Chief Administrator PUDA, PUDA Bhawan Phase - 8, S.A.S. Nagar (Mohali) for information and further necessary action. The following pay orders submitted by promoter on account of E.D.C. and Punjab Urban Development Fund respectively are attached. These include - Pay (DD) order No. 056488 Dt. 26.08.2005 worth Rs. 5,83,334/- (Rupees Five Lacs **Eighty Three Thousand Three Hundred Thirty Four Only**) drawn on Bank of Punjab Ltd. payable at Chandigarh in favour of C.A. PUDA. (E.D.C.) and DD / Pay order No. 056487 Dt. 26.08.2005 worth Rs. 23,500.00 (Rupees Twenty **Three Thousand Five Hundred Only**) drawn on Bank of Punjab Ltd. payable at Chandigarh in favour of C.A. PUDA (Punjab Urban Development Fund). It is also requested to kindly acknowledge the receipt.
- (2) Copy is forwarded to C.T.P. Punjab, Chandigarh for information.
- (3) Copy is forwarded to Additional Chief Administrator PUDA, PUDA Office, Ferozepur Road, Ludhiana for information and necessary action. It is also requested that periodical intimation on scheduled payment of E.D.C. may be provided for official record. The schedule is also attached.
- (4) Copy is forwarded to Deputy Commissioner, Ludhiana.
- (5) Copy is forwarded to Punjab Pollution Control Board, Vatavarn Bhawan, Nabha Road, Patiala.
- (6) Copy is forwarded to District Town Planner, Ludhiana. for information and necessary action w.r.t. Punjab Govt. notification No. 2/3/92-5HG2/460 dt. 18.1.2005

Dated: 18/10/2005
Place: Ludhiana

Sd/-
Senior Town Planner, Ludhiana
Cum - Competent Authority*
(Under PAPR Act, 1995)

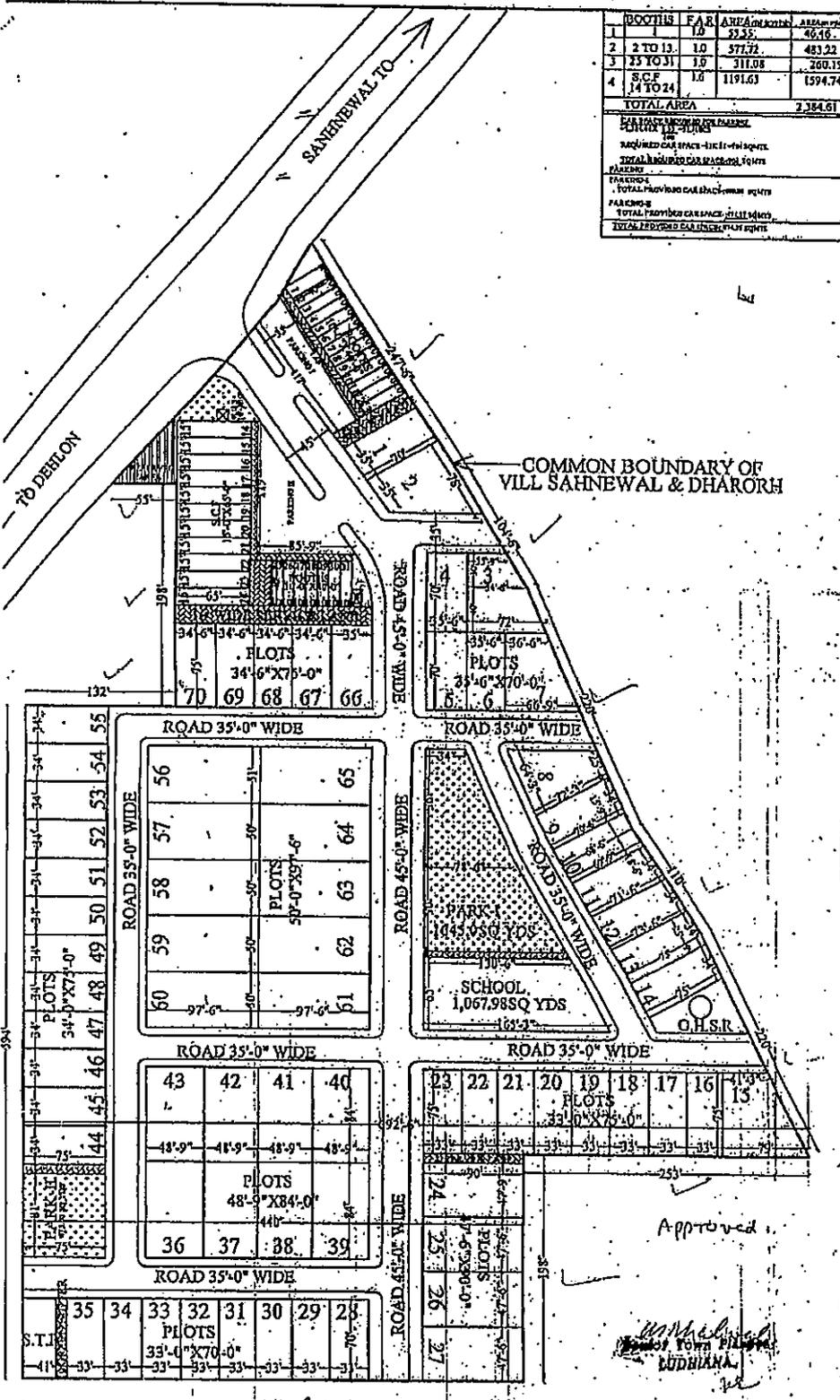
*Competent Authority notified vide Govt. Notification N. 2/3/92-5HG2/454 dated 18.01.05

Schedule for deposit of E.D.C. as per Section 5(6) of Punjab Apartment & Property regulation Act, 1995 (GARDEN CITY) at Vill. Dharor, Teh. & Distt. Ludhiana

Sr. No.	Particulars	Payable Amount	Payable Date
1.	Total amount to be deposited @ 3.50 lac / Acs for 10 acres	Rs. 35.00 lacs	
2.	Amount of Ist Instalment to be paid before obtaining F/A of colony	Rs. 5,83,334/-	Already deposited vide Bank Draft No. 056488 Dt. 26.08.2005 drawn on Bank of Punjab Ltd.
3.	Amount of IInd Instalment	Rs. 5,83,334/-	17.04.2006
4.	- do - IIIrd Instalment	Rs. 5,83,334/-	17.10.2006
5.	- do - IVth Instalment	Rs. 5,83,334/-	17.04.2007
6.	- do - Vth Instalment	Rs. 5,83,334/-	17.10.2007
7.	- do - VIth Instalment	Rs. 5,83,334/-	17.04.2008

M. Malhotra
Senior Town Planner, Ludhiana
Cum - Competent Authority*
(Under PAPR Act, 1995)

~~Senior Town Planner~~
LUDHIANA



BOOTH NO	F.A.R.	AREA (sq. m)	AREA (sq. ft)
1	1.0	55.55	46.16
2	2 TO 13	377.72	483.22
3	23 TO 31	311.08	269.19
4	S.C.F. (4 TO 24)	1191.63	1594.74
TOTAL AREA			2384.61

REQUIRED CAR SPACE - 1:10 (10%)
 TOTAL REQUIRED CAR SPACE - 238.46
 PARKING
 PARKING - TOTAL PROVIDED CAR SPACE - 238.46
 PARKING - TOTAL PROVIDED CAR SPACE - 238.46
 TOTAL PROVIDED CAR SPACE - 238.46
 TOTAL PROVIDED CAR SPACE - 238.46

PROPOSED LAYOUT PLAN FOR RESIDENTIAL COLONY "GARDEN CITY" AT DHARORH, TEH & DISTT -LUDHIANA.

PROMOTERS
 DYNAMIC CASTING PVT. LTD.
 30 / 27, 1 FLOOR, EAST PATEL NAGAR, NEW DELHI -110008.

TOTAL SCHEME AREA 45,980.00SQYAR
 9.50 ACRE
 3.85 HEC.

S.NO	PLOT NO.	NO. OF PLOTS	AREA	TOTAL AREA	AREA IN ACRES
1	1	1	272.22	272.22	
2	2	1	439.44	439.44	
3	3	1	431.52	431.52	
4	4 TO 13	10	377.72	3777.20	
5	5	1	401.51	401.51	
6	6	1	370.51	370.51	
7	7	1	269.63	269.63	
8	8	1	281.71	281.71	
9	9	1	266.80	266.80	
10	10	1	275.88	275.88	
11	11	1	281.25	281.25	
12	12	1	283.33	283.33	
13	13	1	281.25	281.25	
14	14	1	281.25	281.25	
15	15	1	281.25	281.25	
16	16	1	281.25	281.25	
17	17	1	281.25	281.25	
18	18	1	281.25	281.25	
19	19	1	281.25	281.25	
20	20	1	281.25	281.25	
21	21	1	281.25	281.25	
22	22	1	281.25	281.25	
23	23	1	281.25	281.25	
24	24	1	281.25	281.25	
25	25	1	281.25	281.25	
26	26	1	281.25	281.25	
27	27	1	281.25	281.25	
28	28	1	281.25	281.25	
29	29	1	281.25	281.25	
30	30	1	281.25	281.25	
31	31	1	281.25	281.25	
32	32	1	281.25	281.25	
33	33	1	281.25	281.25	
34	34	1	281.25	281.25	
35	35	1	281.25	281.25	
36	36	1	281.25	281.25	
37	37	1	281.25	281.25	
38	38	1	281.25	281.25	
39	39	1	281.25	281.25	
40	40	1	281.25	281.25	
41	41	1	281.25	281.25	
42	42	1	281.25	281.25	
43	43	1	281.25	281.25	
44	44	1	281.25	281.25	
45	45	1	281.25	281.25	
46	46	1	281.25	281.25	
47	47	1	281.25	281.25	
48	48	1	281.25	281.25	
49	49	1	281.25	281.25	
50	50	1	281.25	281.25	
51	51	1	281.25	281.25	
52	52	1	281.25	281.25	
53	53	1	281.25	281.25	
54	54	1	281.25	281.25	
55	55	1	281.25	281.25	
TOTAL AREA			24,946.07	54.258	

S.NO	PLOT NO.	NO	AREA	TOTAL AREA	IN ACRES
AREA UNDER COMMERCIAL USE					
1	BOOTH NO	1	55.55	55.55	
2	2 TO 13	10	377.72	3777.20	
3	23 TO 31	7	217.76	1524.32	
4	S.C.F.	11	104.33	1147.63	
TOTAL AREA			2091.34	4.53%	
TOTAL SALEABLE AREA			27,037.63	58.80%	
AREA UNDER PARKS					
PARK I			1545.00		
PARK II			11675.00		
TOTAL AREA			13220.00	5.08%	
AREA UNDER SCHOOL			1,067,982.98	2.32%	
AREA UNDER ROAD/PAVEMENTS, PARKING/OPEN AREA, S.P. CLEAR, S.P. TOLLY & RESERVED AREA			15,544.39	33.83%	
SELLABLE AREA			58.80%		
OPEN AREA			41.20%		

TITLE LAYOUT PLAN

OWNER: *Sudh A. Singh*

ARCHITECT: *K. K. Khanna*

DATE: 10.10.2005

DRAWING NO: DDCG/0004

CHECKED BY: NEELAM

SCALE: 1" = 100'

CHKD. BY:

DHAM CONSULTANTS
 ARCHITECT PLANNERS INTERIOR DESIGNERS,
 STRUCTURAL ENGINEERS & LANDSCAPE ARCHITECTS
 S. 6/0 22223, SECTOR 34 - CHANDIGARH
 PHONE NO. 8009617

Approved
(Signature)
 LUDHIANA

LUDHIANA

DOC/3



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

ਜ਼ੋਨਲ ਦਫਤਰ-1, 20-21, ਅਮਰ ਪਲਾਜ਼ਾ, ਐਲ ਆਈ ਸੀ ਕੰਪਲੈਕਸ, ਨਜ਼ਦੀਕ ਬੱਸ ਸਟੈਂਡ, ਲੁਧਿਆਣਾ
Zonal Office-I, 20-21, Amar Plaza, P.F / LIC Complex, Near Bus Stand, Ludhiana

No. 3643

Registered

Dated... 15/5/2012

To

M/s Garden City,
Vill. Dharaur, Out Side Octroi,
Dehlon Road, Sahnewal, Ludhiana.

Sub: 'Consent to operate' under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for 9.56 Acre Project only which has been approved by the Department of Town & Country Planning.

Enclosed please find herewith the 'consent to operate' no. ZO-1/LDH/RO-2/WPC/2012/F-3987 dated 15/05/2012 granted by the Board under the Water (Prevention & Control of Pollution) Act, 1974 for 9.56 Acre Project only which has been approved by the Department of Town & Country Planning.

DA/As above.

For Sr. Environmental Engineer

Endst. No.....

Dated.....

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information & necessary action.

DA/As above.

For Sr. Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

Subject:- 'Consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent(s) arising out of premises of M/s Garden City, Vill. Dharaur, Out Side Octroi, Dehlon Road, Sahnewal, Ludhiana.

This has reference to your application for 'Consent to Operate' of the Board to operate outlet to discharge the effluent(s) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.

You are hereby authorized to discharge the effluent(s) arising out of your premises as per data tabulated below and subject to the following term and conditions:-

General Information:-

Name of the Applicant	Sh. Sudhir Gulati, Director.	
Scale /Type of the Project	Residential Colony	
Consent Fee Details	Rs. 1,32,500/- vide R. no. 73/3014 dated 27/12/2011.	
Product & capacity	Residential Plot @ 70 Nos. Commercial Sites @ 31 Nos.	That the Project Proponent is allowed to register sale deed (title deed)/ mutation etc. of plots/ houses/ SCO/ other establishment in the 9.56 Acre colony which has been approved by the Senior Town Planner, Deptt. of Town & Country Planning vide no. 1194 STP (L)/TW-8A dt. 3/8/2005 and the layout plan for the residential colony was also approved by Senior Town Planner vide no. 1552-57 STP (L)/TW-8A dt. 18/10/2005. Further, District Town Planner vide no. 3437 dt. 25/11/2011 has informed that the site of Garden City falls under industrial zone of notified Master Plan of Ludhiana, however, residential colony have already been approved by the Senior Town Planner dt. 18/10/2005, therefore as per proposal of Master Plan Ludhiana such project has been adjusted and hence this needs to be considered as residential.
Source of Water pollution	Domestic effluent.	
Consent No. ZO-1/LDH/RO-2/WPC/2012/F-3987		
Date of Issue : 15/05/2012		Date of expiry : 10/11/2012

Terms and Conditions:-

- The consent is issued for the discharge of effluents as per details given below from the premises of the project proponent through the out-let(s) authorized by the Board:

Sr. No.	Description	Quantity m ³ /day	Mode of final disposal
(i)	Trade Effluent	Nil	-----Nil-----
(ii)	Domestic Effluent	58KLD	Onto land for plantation after STP.

- This consent is not valid for getting power load from the P.S.P.C.L or for getting loan from the financial institutions.
- The effluent discharged through the authorized outlet shall conform to the standards prescribed by the Board as per Board's Notification issued from time to time for such discharges.
- The project proponent shall regularly operate and maintain the Effluent Treatment Plant to ensure that the treated effluent conforms to the standards laid down by the Board for such type of industries.

Contd.....2.....

M/s Garden City, Vill. Dharaur, Out Side Octroi, Dehlon Road, Sahnewal, Ludhiana.

5. (i) The project proponent shall apply for renewal of consent at least two months before expiry of the consent.
- (ii) The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
- (iii) The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.
- (iv) Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
- (v) During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
- 6 Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the project proponent from the date of such amendments/revisions.
- 7 The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
- 8 The project proponent shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets shall be connected to authorized outlet within one month from date of issue of this consent.
- 9 The project proponent shall not change or alter the manufacturing process (es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
- 10 Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards laid down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana through fax under intimation to the Board failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
- 11 All under ground water retaining structures shall be lined with an impervious layer so as to avoid seepage & contamination of sub-soil/water.
- 12 The project proponent shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the project proponent for measurement of flow and for taking samples.
- 13 The project proponent shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana.
- 14 The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass in accordance with the procedure specified above for
- 15 Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner as to prevent from any pollutants from such materials from entering natural water.
- 16 The project proponent shall ensure that no water pollution problem is created in the area due discharge of effluents from its industrial premises.
- 17 The project proponent shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.

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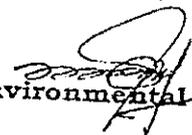
M/s Garden City, Vill. Dharaur, Out Side Octroi, Dehlon Road, Safnewal, Ludhiana.

- 18 The project proponent shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
- 19 The project proponent shall re-circulate the entire cooling water and shall also re-circulate maximum possible treated effluent in processes within premises.
- 20 The project proponent shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ Effluent Treatment Plant.
- 21 The project proponent shall make necessary arrangements for the monitoring of effluent being discharged by the project proponent at-least once in a year.
- 22 The project proponent will submit the monthly readings of the separate energy meter for running effluent treatment plant system to the Board by the fifth of the following month.
- 23 The project proponent shall provide the green belt towards the existing air polluting industry.
- 24 The project proponent shall maintain such record w.r.t operation of Effluent Treatment Plant system along with records of chemicals and energy utilized for treatment and sludge generated from treatment of waste water so as to satisfy the Board regarding regular and proper operation of pollution control arrangements.
- 25 The project proponent shall not discharge any trade effluent. Only Domestic effluent shall be discharged onto land for plantation.
- 26 The project proponent shall develop adequate land for the disposal of its treated domestic effluent.
- 27 The project proponent shall obtain the Authorization under the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.
- 28 The industry shall submit balance sheet at the end of each financial year to the Environmental Engineer, Regional Office-2, Ludhiana.
- 29 The Project Proponent shall operate its sewage treatment plant regularly and in scientific manner so as to achieve the prescribed standards for treated sewage all the times.
- 30 The Project Proponent shall develop plantation area as per Karnal Technology alongwith proper distribution network in the said area for safe discharge of treated domestic effluent.
- 31 The project proponent shall install STP of proportionate/ increased capacity with further development of the residential colony and quantity of domestic effluent discharged as well as obtain the varied consent under the Water (Prevention & Control of Pollution) Act, 1974 for increased Project.
- 32 That the Project Proponent is allowed to register sale deed (title deed)/ mutation etc. of plots/ houses/ SCO/ other establishment in the 9.56 Acre colony which has been approved by the Senior Town Planner, Deptt. of Town & Country Planning vide no. 1194 STP (L)/TW-8A dt. 3/8/2005 and the layout plan for the residential colony was also approved by Senior Town Planner vide no. 1552-57 STP (L)/TW-8A dt. 18/10/2005. Further, District Town Planner vide no. 3437 dt. 25/11/2011 has informed that the site of Garden City falls under industrial zone of notified Master Plan of Ludhiana, however, residential colony have already been approved by the Senior Town Planner dt. 18/10/2005, therefore, as per proposal of Master Plan Ludhiana such projects has been adjusted and hence this needs to be considered as residential.
- 33 That the Project Proponent will not register sale deed (title deed)/ mutation etc. of plots/ houses/ SCO/ other establishment in the 40 Acre colony which has been developed un-authorized by the Project Proponent and which is adjoining to the 9.56 acre colony which is as per detail (1) above.

Contd.....4.....

M/s Garden City, Vill. Dharaur, Out Side Octroi, Dehlon Road, Sahnewal, Ludhiana.

- 34 The Project Proponent will provide permanent structure in the shape of barbed fencing all along the 9.56 acre colony so that the approved colony of 9.56 acre does not linkage of any kind with the 40 acre unauthorized colony developed by the Project Proponent.
- 35 The Project Proponent will provide a buffer zone of 15 meter of green belt having trees of broad leaves towards the 2 no. industries already existing to the adjoining boundary of the colony.
- 36 The project proponent shall put up display board indicating Environment data at the main entrance gate.
- 37 The Board reserves the right to revoke the consent granted to the project proponent at any time in case the project proponent is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.


For Senior Environmental Engineer

DOC/4

FORM 'A'
[See rule 3(2)]

APPLICATION FOR REGISTRATION OF PROJECT

To

The Real Estate Regulatory Authority
MOHALI, PUNJAB

Sir,

I/We hereby apply for the grant of registration of my/our project to be set up at

"GARDEN CITY" VILLAGE - DAHROR, DEHLON ROAD, SAHNEWAL
LUDHIYANA
PUNJAB.

1. The requisite particulars are as under:-

In case of firm / societies / trust / companies / limited liability partnership / competent authority -

- (a) Name - DYNAMIC INFRA DEVELOPERS PVE LTD
(b) Address - 30/27 1ST FLOOR, EAST PATEL NAGAR, N.D - 8
(c) Copy of registration certificate
(d) Main objects - REAL ESTATE
(e) Name, photograph and address of chairman of the governing body / partners / directors etc.

(iii) PAN No. AAACD0238J

(iv) Name and address of the bank or banker with which account in terms of section 4 (2)(1)(D) of the Act will be maintained AXIS BANK LTD C/A - 296010200001830
MATUR VIHAR, DELHI

(v) Details of project land held by the applicant _____;

AXIS BANK LTD. C/A - 91102000
1191139
DEEPALI ENCLAVE, DELHI

- (vi) brief details of the projects launched by the promoter in the last five years, whether already completed or being developed, as the case may be, including the current status of the said projects, any delay in its completion, details of cases pending, details of type of land and payments pending etc. _____;

NO PROJECT LAUNCHED IN LAST
FIVE YEAR.

- (vii) Agency to take up external development works _____ Local Authority / Self Development;
- (viii) Registration fee by way of a demand draft dated 20/6/18 drawn on AXIS BANK LTD bearing no. 036693 for an amount of Rs. 80927/- calculated as per sub-rule (3) of rule 3;
- (ix) Any other information the applicant may like to furnish.

2. I/we enclose the following documents in triplicate, namely:-

- (i) authenticated copy of the PAN card of the promoter;
- (ii) audited balance sheet of the promoter for the preceding financial year and income tax returns of the promoter for three preceding financial years;
- (iii) copy of the legal title deed reflecting the title of the promoter to the land on which development is proposed to be developed along with legally valid documents with authentication of such title, if such land is owned by another person;
- (iv) the details of encumbrances on the land on which development is proposed including any rights, title, interest or name of any party in or over such land along with details;
- (v) where the promoter is not the owner of the land on which development is proposed details of the consent of the owner of the land along with a copy of the collaboration agreement, development agreement, joint development agreement or any other agreement, as the case may be, entered into between the promoter and such owner and copies of title and other documents reflecting the title of such owner on the land proposed to be developed;
- (vi) an authenticated copy of the approvals and commencement certificate from the competent authority obtained in accordance with the laws as may be applicable for the for the real estate project mentioned in the application, and where the project is proposed to be developed in phases, an authenticated copy of the approvals and commencement certificate from the competent authority for each of such phases;
- (vii) the sanctioned plan, layout plan and specifications of the proposed project or the phase thereof, and the whole project as sanctioned by the competent authority;
- (viii) the plan of development works to be executed in the proposed project and the proposed facilities to be provided thereof including fire-fighting facilities, drinking water facilities, emergency evacuation services, use of renewable energy;
- (ix) the location details of the project, with clear demarcation of land dedicated for the project along with its boundaries including the latitude and longitude of the end points of the project;
- (x) proforma of the allotment letter, agreement for sale, and the conveyance deed proposed to be signed with the allottees;

- (xi) the number, type and the carpet area of apartments for sale in the project along with the area of the exclusive balcony or verandah areas and the exclusive open terrace areas apartment with the apartment, if any;
 - (xii) the number and areas of garage for sale in the project;
 - (xiii) the number of open parking areas available in the real estate project;
 - (xiv) the names and addresses of his real estate agents, if any, for the proposed project;
 - (xv) the names and addresses of the contractors, architect, structural engineer, if any and other persons concerned with the development of the proposed project;
 - (xvi) a declaration in FORM 'B'.
3. I/We solemnly affirm and declare that the particulars given in herein are correct to my /our knowledge and belief.

Dated:
Place:

For Dynamic Infra Developers Pvt. Ltd.


Authorized Signatory

Yours faithfully,
Signature and seal of the applicant(s)



PUNJAB REAL ESTATE REGULATORY AUTHORITY
1st Floor, Plot No. 3, Block B, Madhya Marg, Sector 15A, Chandigarh
Website: www.rera.punjab.gov.in Email: helprera@punjab.gov.in
Telephone: 0172-5139800

Memo No. RERA/Pb/AMA(I)/2020/P/739
Date: 24/11/21

To

Dynamic Infradevelopers Private Limited
30/27, 1st floor
East Patel Nagar
Central Delhi, Delhi-110008

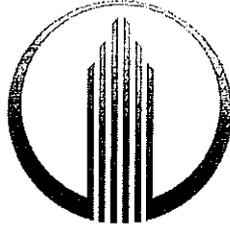
Subject: Issuance of printed registration certificate in respect of project "Garden City" situated at Village Dharor, Dehlon Road, Ludhiana, Punjab-141120 by promoter Dynamic Infradevelopers Private Limited bearing registration no. PBRERA-LDH48-PR0699.

This is with reference to the subject noted above.

2. Please find enclosed the printed Registration Certificate of your project stated as subject, having Sr. No.913 Its receipt may be acknowledged.


Secretary

Sr. No. 913



**REAL ESTATE REGULATORY AUTHORITY
PUNJAB**

Plot No. 3, Block B, First Floor, Sector 18, Madhya Marg, Chandigarh - 160018
Ph. : 0172-5139800 | www.rera.punjab.gov.in

CERTIFICATE

OF



This registration is granted under section 5 of the Real Estate (Regulation and Development) Act, 2016 to the following project under project registration number **PBRERA-LDH48-PR0699**

Project Name: **Garden City**

Project Type: **Residential**

developed in a total area of a 38445.1360 sqmtrs at
Village Dharor, Dehlon Road, Ludhiana, Punjab - 141120

1. Promoter's Name: **Dynamic Infradevelopers Private Limited**, having its registered office / principal place of business at 30/27, 1st floor, East Patel Nagar, Central Delhi, Delhi-110008
2. This registration is granted subject to the following conditions, namely :-
 - (i) The promoter shall enter into an agreement for sale with the allottees as provided in 'Annexure A' of the Punjab State Real Estate (Regulation and Development) Rules, 2017;
 - (ii) The promoter shall execute and register a conveyance deed in favour of the allottee or the association of the allottees, as the case may be, of the apartments or the common areas as per section 17 of the Act;
 - (iii) The promoter shall deposit seventy percent of the amounts realised by the promoter in separate account to be maintained in a scheduled bank to cover the cost of construction and the land cost to be used only for that purpose as per sub-clause (D) of clause (i) of subsection (2) of section 4 of the Act;
 - (iv) The registration shall be valid for a period of 0 year(s) 12 month(s) commencing from **24-03-2021** and ending with **23-03-2022** unless renewed by the Real Estate Regulatory Authority in accordance with section 6 of the Rules read with rule 7 of the Act;
 - (v) The promoter shall comply with the provisions of the Act and the rules and regulations made thereunder;
 - (vi) The promoter shall not contravene the provisions of any other law for the time being in force in the area where the project is being developed.
3. If the above mentioned conditions are not fulfilled by the promoter, the regulatory authority may take necessary action against the promoter including revoking the registration granted herein, as per the Act and the Rules and Regulations made thereunder.

Dated : 28/10/2021
Place : Chandigarh

(Charandeep Singh Maan)
Secretary, RERA, Punjab

Punjab Urban Planning & Development Authority



Office of Add. Chief Administrator PUDA, Ludhiana

CERTIFICATE OF REGISTRATION AS PROMOTER

(This certificate does not entitle promotor to set up a colony unless he obtain licence for the purpose under section 5 of the act)

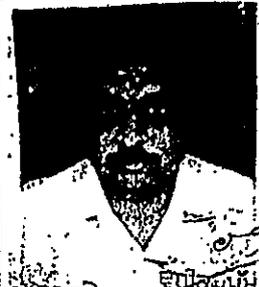
To,

Sh. DYNAMIC CASTINGS PVT. LTD,

Through its Director, Sudhir Gulati,

30/27, 1 Floor, East Patel Nagar,

New Delhi-110008



ਪੰਜਾਬ ਸ਼ਹਿਰੀ ਯੋਜਨਾਬੰਦੀ ਅਤੇ ਵਿਕਾਸ ਐਕਟ 1952
ਪੰਜਾਬ ਸ਼ਹਿਰੀ ਯੋਜਨਾਬੰਦੀ ਅਤੇ ਵਿਕਾਸ ਐਕਟ 1952

Registration No. A.C.A./PUDA/LDH/05/ 4081

Dated 31-5-2018

The certificate of registration is hereby granted to Sh DYNAMIC CASTINGS PVT. LTD,
Son of Sh. Director Sudhir Gulati, Resident of 30/27, 1 Floor East Patel Nagar
New Delhi-110008.

..... for conducting business as Promoter
for developing a colony and constructing Apartments under the Punjab Apartment
and Property Regulation Act, 1995 and the rules made thereunder :

This certificate is being issued subject to the following terms and conditions
namely :

- (i) The certificate shall remain valid for a period of five years from the date of its issue.
- (ii) It may be renewed on submission of fresh application alongwith prescribed fees provided the application has been submitted three months before the expiry date of previous registration.
- (iii) The certificate shall be operative in the State of Punjab only. Except in area covered under the Punjab New Capital (Peripheri) control Act, 1952.
- (iv) It will not be used for the purpose other than the purpose of conducting business as a Promoter as specified under the Punjab Apartment and Property Regulation Act, 1995 and the rules made thereunder.
- (v) The Competent Authority has the right to withdraw or cancel the certificate at any time during the tenure of registration, if it is found that :-
 - (a) The Promoter has given any wrong information in his application for registration;
 - (b) The Promoter has been adjudicated as insolvent or is undercharged insolvent; or
 - (c) The Promoter has been convicted under the Act or any other law relating to construction or use of premises.
 - (d) The promotor has been making misuse of this certificate by giving misleading advertisements in the press with respect to sale of plots/apartments etc.

(Competent Authority)
Additional Chief Administrator.
PUDA Ludhiana.

V-TECH SALES CORPORATION

Godown Cum Br. Off. : Fauji Colony, Sua Road, Vill. Gobindgarh, Focal Point, LUDHIANA.
577/2 OVERLOCK CHOWK GILL ROAD

LUDHIANA 141003

Details of Receiver (Billed To)		Details of consignee (Shipped To)		Invoice No.	Dated
M/s DYNAMIC INFRADEVELOPERS PVT LTD. SITE OFFICE GARDEN CITY DEHION RAD SAHNEWAL LUDHIANA State Punjab State Code 03 Phone : GSTIN/UJD PAN		DYNAMIC INFRADEVELOPERS PVT LTD. SITE OFFICE GARDEN CITY DEHION RAD SAHNEWAL LUDHIANA Punjab State Code 03		R-972	25/10/2023
				G.R./R.R. No.:	Date :
				TRANSPORT :	V Code :
				GSTIN :	PVT. MARK:
				PACKAGES:	
				DOCUMENTS:	
				VEHICLE : PB10DK2693	
				DESTINATION :	
				P.O. :	

S.No.	Description Of Goods	HSN/SAC	Quantity	Unit	Rate	Taxable Value	SGST		CGST		IGST		Total Value
							%	Amt	%	Amt	%	Amt	
	ACTIVE BACTERIAL CULTURE(ABC)	38249022	50.00	kg	150.00	7500.00	9.00	675.00	9.00	675.00			8850.0
2	MOLLOSSES	1703	75.00	KGS.	20.00	1500.00	14.00	210.00	14.00	210.00			1920.0
	SODIUM HYPOCHLORITE	28289019	60.00	kg	16.00	960.00	9.00	86.00	9.00	86.00			1132.0
Totals :			185.00			9960.00	971.00		971.00				11902.00

Bank Details

IOB BANK, RAHON ROAD, LUDHIANA
A/C 147702000005234 IFSC : IOBA 0001477
HDFC BANK LTD,GT ROAD KHAKT LUDHIANA
A/C NO.50200064890521
IFSC : HDFC0005017

Total Value (In Figures) Rs.

Eleven Thousand Nine Hundred Two Only.

Total Value :

11902.00

Remarks

Terms & Conditions :

1. Goods Once Sold Will Not Be Taken Back.
2. All Dispute are Subject to Only.
3. Our Responsibility Ceases After The Goods Are Delivered To The Carriers
4. Payment Of The Bill should be made ONLY by A/c Payee's Cheque or Draft
5. Interest @24% p.a. will be charged if not paid within stipulated time.

Certified that the particulars given above are true and correct.

For V-TECH SALES CORPORATION

E & O.E.

Customer's Signature

PROP.SIGN

23

764

UID 03ADMPT3455H1ZD

GST TAX-INVOICE

0161-2308634

AD:MPT3455H

0991500-1334

V-TECH SALES CORPORATION

Godown Cum Br. Off. : Fauji Colony, Sua Road, Vill. Gobindgarh, Focal Point, LUDHIANA.
577/2 OVERLOCK CHOWK GILL ROAD

LUDHIANA 141003

Handwritten signature and date 23/02/24

Details of Receiver (Billed To)		Details of consignee (Shipped To)		Invoice No.	Dated
DYNAMIC INFRA DEVDLOPERS PVT.LTD. [REGD.OFFICE;30/27,1ST FLOOR EAST PATEL NAGAR NEW DELHI-110008] NEW DELHI State Delhi State Code 07		DYNAMIC INFRA DEVDLOPERS PVT.LTD. [REGD.OFFICE;30/27,1ST FLOOR EAST PATEL NAGAR NEW DELHI-110008] NEW DELHI Delhi State Code 07		R-1357	03/02/2024
				G.R./R.R. No.:	Date :
				TRANSPORT :	
				GSTIN :	V Code :
				PACKAGES:	PVT. MARK:
				DOCUMENTS:	
				VEHICLE :	
				DESTINATION :	
				P.O. :	

Description Of Goods	HSN/SAC	Quantity	Unit	Rate	Taxable Value	SGST		CGST		IGST		Total Value
						%	Amt	%	Amt	%	Amt	
ACTIVE BACTERIAL CULTURE(ABC)	38249022	50.00	KGS	150.00	7500.00					18.00	1350.00	8850.00
MOLLOSSES	1703	50.00	KGS.	20.00	1000.00					5.00	50.00	1050.00
SODIUM HYPOCHLORITE	28289019	60.00	KGS	16.00	960.00					18.00	173.00	1133.00
Totals :		160.00			9460.00					1573.00		11033.00

Handwritten note: Paid by NEFT on 19/2/24 Rs 11033/-

Bank Details SBI BANK, RAHON ROAD, LUDHIANA IFSC : IOBA 0001477 SBI BANK LTD,GT ROAD KHAKT LUDHIANA IFSC NO.50200064890521 MICR NOFC0005017	Total Value (In Figures) Rs. Eleven Thousand Thirty Three Only.	Total Value : 11033.00
--	--	------------------------

Remarks: *Material delivered at Garden City Delhon Road Ludhiana*

Terms & Conditions :

- Goods Once Sold Will Not Be Taken Back.
- All Dispute are Subject to Only.
- Our Responsibility Ceases After The Goods Are Delivered To The Carriers
- Payment Of The Bill should be made ONLY by A/c Payee's Cheque or Draft
- Interest @24% p.a. will be charged if not paid within stipulated time.

Certified that the particulars given above are true and correct.
For V-TECH SALES CORPORATION

S.O.E. Customer's Signature *Handwritten signature*
PROP.SIGN

765

24

GST/UID: 03ADMPT3455H1ZD
PAN No. ADMPT3455HGST TAX-INVOICE
ORIGINAL FOR RECIPIENT0161-2308634
0991580-1334

V-TECH SALES CORPORATION

Godown Cum Br. Off. : Fauji Colony, Sua Road, Vill. Gobindgarh, Focal Point, LUDHIANA.
577/2 OVERLOCK CHOWK GILL ROAD
LUDHIANA 141003

Details of Receiver (Billed To)		Details of consignee (Shipped To)		Invoice No.	Dated
M/s DYNAMIC INFRA DEVLOPERS [REGD.OFFICE;30/27,1ST FLOOR EAST PATEL NAGAR NEW DELHI-110008] NEW DELHI State Delhi State Code 07 Phone : GSTIN/UID		GARDEN CITY DEHLON ROAD, LUDHIANA LUDHIANA,PUNJAB LUDHIANA Delhi State Cod:07		R-1365	05/02/2024
				G.R./R.R. No.:	Date :
				TRANSPORT :	V Code :
				PACKAGES:	PVT. MARK:
				DOCUMENTS:	
				VEHICLE : PB10HS 8021	
				DESTINATION :	
				P.O. :	

S.No.	Description Of Goods	HSN/SAC	Quantity	Unit	Rate	Taxable Value	SGST		CGST		IGST		Total Value
							%	Amt	%	Amt	%	Amt	
1	ACTIVE BACETERIAL CULTURE(ABC) <i>2 Canus</i>	38249022	100.00	KGS	150.00	15000.00					18.00	2700.00	17700.00
Totals			100.00			15000.00					2700.00	17700.00	

Handwritten notes: NEFT, 16-5-2024, 17700

Bank Details IOB BANK, RAHON ROAD, LUDHIANA A/C 147702000005234 IFSC : IOBA HDFC BANK LTD,GT ROAD KHAKT A/C NO.50200064890521	Total Value (In Figures) Rs. Seventeen Thousand Seven Hundred Only.	Total Value :	17700.00
---	--	---------------	----------

Remarks

Terms & Conditions :

- Goods Once Sold Will Not Be Taken Back.
- All Dispute are Subject to Only.
- Our Responsibility Ceases After The Goods Are Delivered To The Carriers
- Payment Of The Bill should be made ONLY by A/c Payee's Cheque or Draft
- Interest @24% p.a. will be charged if not paid within stipulated time.

Certified that the particulars given above are true and correct.
For V-TECH SALES CORPORATION

E.&O.E. Customer's Signature

GSTIN: 03AFARS289A1Z0
 UPI ID: AHO30222002112911072022
 ITC No: 03361617363
 Shop: 0181-5055111 to 24-5059422
 Office: 0181-5541088, 0181-2534422, 23
 Email: wadhwanexpert@yahoo.com

Estd. 1969

Wadhawan
MILL STORE
 G.T. ROAD, MILLERDA, LUDHIANA - 141 003, PUNJAB

HSME NO.: UDYAM-PB-12-0020500

Supplier of Goods (Billed to):
DYNAMIC INFRADEVELOPERS P.LTD
 DYNAMIC ROAD
 SAHNEWAL, LUDHIANA
 PIN: 143552-2271

Receiver of Goods (Billed to):
DYNAMIC INFRADEVELOPERS P.LTD
 DYNAMIC ROAD
 SAHNEWAL, LUDHIANA
 PIN: 143555-2271

Invoice No: GST/23/24/13606
 Date: 18-03-2024
 Invoice Type: B2B (03)
 Invoice Category: B2B

Contract No.
 Vehicle No.
 Order No.
 Entry Bill No.

Sl. No.	Qty.	Unit	Rate	Amount	Taxable	CGST	SGST	Total
1	1.00		217.74	217.74	217.74	17.42	17.42	252.58
Total				1.00	217.74	17.42	17.42	252.58

INVOICE VALUE (IN WORDS)
 One Thousand Seven Hundred Seventy Four Only
 Total: 1.00 217.74 17.42 252.58

INVOICE VALUE (IN WORDS)
 One Thousand Seven Hundred Seventy Four Only
 HDEC A/C No: 502-000-504-688-11
 ITC No: HDEC0000259
 ITOI A/C No: 50184-6510-0000-0435
 ITC No: YAKL0000134



Total Amount: 252.58
 GST/CGST: 17.42
 SGST: 17.42
 Total: 252.58

Terms & Conditions:
 1. Goods are sold on C.O.D. basis.
 2. Payment should be made within 7 days.
 3. If payment is not received, the goods will be returned to the sender.
 4. All disputes shall be referred to the sender.
 5. The sender is not responsible for any loss or damage to the goods during transit.

No Image
 For WADHAWAN MILL STORE
 JASWINDER SINGH
 JASWINDER SINGH
 Date: 18-03-2024
 Auth. Signatory

(Handwritten signature)
 10

*paid by 3074/r
 4/10/2024
 dr 23-3-2024
 Uco Bank*

GST TAX INVOICE
ORIGINAL FOR SUPPLIER

V-TECH SALES CORPORATION
Gedown Com Pl. Off : Fauji Colony, Sui Road, V-8 Gokhaldash, Pooal Point, LUDHIANA,
5772 OVERLOCK CHOWK GILL ROAD
LUDHIANA 141003

9141-220134
931992-1134

Details of Receiver (Billed To)

M/s DYNAMIC INFRA DEVELOPERS PVT. LTD.
PLOT NO. 27, 1ST FLOOR EAST
PATEL NAGAR NEW DELHI (110013)
NEW DELHI
State Delhi State Code 07

Details of Consignee (Shipped To)

M/s DYNAMIC INFRA DEVELOPERS PVT. LTD.
SITE OFFICE GARDEN CITY
DEHON ROAD JAMNAYAL
LUDHIANA
Punjab State Code 03

Invoice No: R-183 Date: 04/05/2024

SAUR. No: _____
TRANSPORT: _____
CON: _____
PACKAGES: _____
DOCUMENTS: _____
VEHICLE: _____
RETURNS: _____

V Code: PTL/DRK

S.No.	Description of Goods	HSN/SAC	Quantity	Unit	Rate	Value	GST		COST		Total Value	
							%	Am.	%	Am.		
1	ACTIVE BACTERIAL CULTURE (ABC)	331922	100.00	AGS	125.00	12500.00					12500.00	
2	EXLOSSES	1791	140.00	AGS	15.00	2100.00					2100.00	
3	ECORUM HYPOCHLORITE	123110	50.00	AGS	15.00	750.00					750.00	
Totals:							300.00				15500.00	15175.00

K Details

BANK: RAHON ROAD, LUDHIANA
4770200005234 IESC : IOBA 0001477
BANK LTD, GT ROAD KHAKI, LUDHIANA
0.5020005489052
HDFC0005017

Total Value (In Figures) Rs.
Eighteen Thousand One Hundred Seventy Five Only.

Total Value : 18175.00

Conditions:

Once Sold This Not Be Taken Back.
Dispute are Subject to Only.
Responsibility Ceases After The Goods Are Delivered To The Carrier.
ent Of The Bill should be made ONLY by AX Payee's Cheque or Draft.
at @24% p.a. will be charged if not paid within stipulated time.

Customer's Signature _____
PROP. SIGN _____

Handwritten: 24-25

Handwritten: Correct
Ch. No. 1706/06
14-05-24
Sub. 18/175
Uco Bank

GSTR/JD 03ADMPT3455H120
PAN No. ADMPT3455H

GST TAX INVOICE
ORIGINAL FOR RECEIPT

V-TECH SALES CORPORATION

Godown Cum Br. Off. : Fauji Colony, Saa Road, VIII, Gobindgarh, Focal Point, LUDHIANA,
5772 OVERLOCK CHOWK GILL ROAD

0161-2344931
0971500-1234

LUDHIANA 141003

Details of Receiver (Billed To) M/s DYNAMIC INFRA DEVELOPERS PVT.LTD 30/27,1ST FLOOR,EAST PATEL NAGAR NEW DELHI-110008 State Delhi State Code 07 Phone : GSTIN/UD PAN		Details of consignor (Shipped To) DYNAMIC INFRA DEVELOPERS PVT LTD, SHE OFFICE GARDEN CITY DEHON RAD SARNEWAL LUDHIANA Punjab State Code 03		Invoice No. R-308	Dated 28/05/2024
				G.A/R.R. No.: TRANSPORT : GSTU : PACKAGES : DOCUMENTS : VEHICLE : DESTINATION : P.O. :	V Code : PUT. MARK :

S.No.	Description Of Goods	HSR/SAC	Quantity	Unit	Rate	Taxable Value	SGST			CGST			IGST			Total Value
							%	Amt	%	Amt	%	Amt	%	Amt		
1	ACTIVE BACTERIAL CULTURE(ABC)	34249022	100.00	KGS	150.00	15000.00										
2	MOLLOSSES	1703	140.00	KGS.	20.00	2800.00							14.00	2700.00		17700.00
3	SODIUM HYPOCHLORITE	28289019	60.00	KGS	16.00	960.00							5.00	140.00		2940.00
Totals :			300.00			16760.00							14.00	173.00		1133.00

Bank Details:
 IOB BANK, RAHON ROAD, LUDHIANA
 A/C: 147702000005234 IFSC : IOBA 0001477
 HDFC BANK LTD, GT ROAD KHAKT LUDHIANA
 A/C: NO.50200064890521
 IFSC : HDFC0005017

Total Value (In Figures) Rs.
 Twenty One Thousand Seven Hundred Seventy Three Only.

Total Value : . 21773.00

Remarks

- Terms & Conditions :**
1. Goods Once Sold Will Not Be Taken Back.
 2. All Dispute are Subject to: Only.
 3. Our Responsibility Ceases After The Goods Are Delivered To The Carriers
 4. Payment Of The Bill should be made ONLY by A/c Payee's Cheque or Draft
 5. Interest @24% p.a. will be charged if not paid within stipulated time.

Certified that the particulars given above are true and correct.
For V-TECH SALES CORPORATION

E.&O.E.

[Signature]
 Customer's Signature

[Signature]
 PROF. SIGN

V-TECH SALES CORPORATION
 Ludhiana 141003

Buyer's Details (Bill To)
 M/s DYNAMIC INFRA DEVELOPERS PVT. LTD.
 (REGD OFFICE, 2ND FLOOR EAST)
 FATEL NAGAR NEW DELHI (INDIA)
 NEW DELHI
 India
 State: DL
 PIN: 110002

Buyer's Details (Delivered To)
 (BUYER'S ADDRESS)
 LTI OFFICE GATEWAY CITY
 LUDHIANA
 Punjab
 India

Invoice No: H-373
Date: 15/06/2024

Vehicle No: [Blank]
Registration No: [Blank]
Vehicle Type: [Blank]
Registration State: [Blank]

Sl. No.	Description of Goods	HSN/SAC	Quantity	Unit	Rate	Taxable Value	CGST		SGST		Total Value
							%	Am't	%	Am't	
1	ACFE & JACCETRAL CULTURE (AET)	382422	10000	KG	125.00	12500.00	2.1%	2625.00	2.1%	2625.00	17750.00
2	ACFLOXES	300210	10000	KG	13.00	13000.00	2.1%	2730.00	2.1%	2730.00	18460.00
Totals :						25500.00		5355.00		5355.00	36210.00

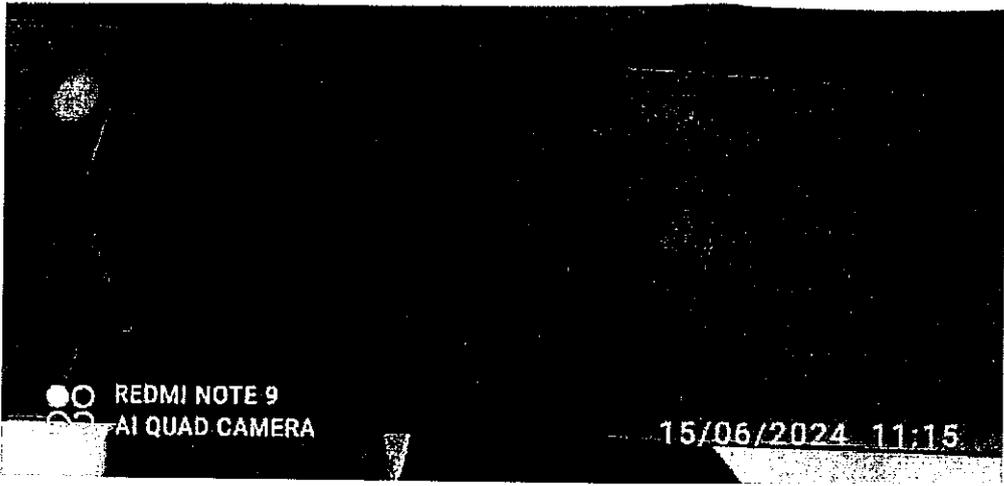
Bank Details
 IOB BANK, RAJON ROAD, LUDHIANA
 A/C 14770200005234 IFSC : IOBA0001477
 HDFC BANK LTD, GT ROAD KHARK LUDHIANA
 A/C NO. 5020064890521
 IFSC : HDFC0005017

Total Value : 36210.00

Remarks
 Terms & Conditions :
 1. Goods Once Sold Will Not Be Taken Back.
 2. All Elements are Subject to C/V.
 3. Our Responsibility Closes After The Goods Are Delivered To The Customer.
 4. Payment Of The Bill should be made ONLY by Ac Payee's Cheque or D/D.
 5. Interest @24% p.a. will be charged if not paid within stipulated time.

For V-TECH SALES CORPORATION
 [Signature]
 PROP. SIGN

E.O.E. Customer's Signature



GST/UID 03ADMPT3455H1ZD
PAN No. ADMPT3455H

GST TAX INVOICE
ORIGINAL FOR RECEIPT

0161-2308634
0931960-1334

V-TECH SALES CORPORATION

Godown Cum Br. Off. : Pnaji Colony, Sui Road, Vill. Gobindgarh, Focal Point, LUDHIANA,
57712 OVERLOCK CHOWK GILL ROAD

LUDHIANA 141003

Details of Receiver (Billed To) M/s DYNAMIC INFRA DEVELOPERS PVT.LTD. (REGD.OFFICE:30/27,1ST FLOOR EAST PATEL NAGAR NEW DELHI-110008) NEW DELHI State Delhi State Code 07 Phone : GSTIN/UID : PAN :		Details of consignee (Shipped To) DYNAMIC INFRA DEVELOPERS PVT.LTD. (REGD.OFFICE:30/27,1ST FLOOR EAST PATEL NAGAR NEW DELHI-110008) NEW DELHI Delhi State Code 07		Invoice No. R-626	Dated 26/07/2024
				O.R./R.R.No.: TRANSPORT: GSTIN: PACKAGES: DOCUMENTS: VEHICLE : DESTINATION : P.O.:	Date : VCode: PVT. MARK

Sl. No.	Description of Goods	HSN/SAC	Quantity	Unit	Rate	Taxable Value	SGST		CGST		IGST		Total Value	
							%	Amt	%	Amt	%	Amt		
1	ACTIVE BACTERIAL CULTURE(ABC)	34249022	100.00	KGS	125.00	12500.00								
2	MOLLOSSES	1793	150.00	KGS	15.00	2700.00					11.00	224.00	14750.00	
3	SODIUM HYPOCHLORITE	28239019	60.00	KGS	11.00	660.00					3.00	13.00	2835.00	
Totals :							310.00				15860.00		2504.00	18364.00

Bank Details: JOB BANK, RAHON ROAD, LUDHIANA A/C: 147702000005234 IFSC : JOBA 0001477 HDFC BANK LTD,GT ROAD KHAKT LUDHIANA A/C NO.50200064890521 IFSC : HDFC0005017	Total Value (In Figures) Rs. Nineteen Thousand Three Hundred Sixty Four Only.	Cartage 1000.00 Total Value : 19364.00
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Remarks: *Empty Lane Returnable*

Terms & Conditions:
 1. Goods Once Sold Will Not Be Taken Back.
 2. All Dispute are Subject to: Only.
 3. Our Responsibility Ceases After The Goods Are Delivered To The Carriers
 4. Payment Of The Bill should be made ONLY by A/c Payee's Cheque or Draft
 5. Interest @24% p.a. will be charged if not paid within stipulated time.

Certified that the particulars given above are true and correct.
For V-TECH SALES CORPORATION

E & O.E. Customer's Signature PROP.SIGN

GST/UID 03ADMPT3455H1ZD

PAN No. ADMPT3455H

GST TAX-INVOICE
ORIGINAL FOR RECIPIENT

0161-2308634

0991500-1334

V-TECH SALES CORPORATION

Godown Cum Br. Off. : Fauji Colony, Sua Road, Vill. Gobindgarh, Focal Point, LUDHIANA.

577/2 OVERLOCK CHOWK GILL ROAD

LUDHIANA 141003

Details of Receiver (Billed To)

M/s DYNAMIC INFRA DEVLOPERS

[REGD.OFFICE;30/27,1ST FLOOR EAST

PATEL NAGAR NEW DELHI-110008]

NEW DELHI

State Delhi

State Code 07

Phone :

GSTIN/UID

Details of consignee (Shipped To)

DYNAMIC INFRA DEVLOPERS

[REGD.OFFICE;30/27,1ST FLOOR

PATEL NAGAR NEW DELHI-110008]

NEW DELHI

Delhi

State Code 07

Invoice No.

R-808

Dated

31/08/2024

G.R./R.R. No.:

Date :

TRANSPORT :

GSTIN :

PACKAGES:

V Code :

DOCUMENTS:

PVT. MARK:

VEHICLE : PB10HS8012

DESTINATION :

P.O. :

S.No.	Description Of Goods	HSN/SAC	Quantity	Unit	Rate	Taxable Value	SGST		CGST		IGST		Total Value
							%	Amt	%	Amt	%	Amt	
1	ACTIVE BACTERIAL CULTURE(ABC)	38249022	100.00	KGS	125.00	12500.00					18.00	2250.00	14750.00
2	MOLLOSSES	1703	140.00	KGS.	18.00	2520.00					5.00	126.00	2646.00
3	SODIUM HYPOCHLORITE	28289019	60.00	KGS	11.00	660.00					18.00	119.00	779.00
4	HYDROCHLORIC ACID	28061000	60.00	KG	5.00	300.00					18.00	54.00	354.00
Totals			360.00			15980.00					2549.00	18529.00	

Bank Details

IOB BANK, RAHON ROAD, LUDHIANA

A/C 147702000005234 IFSC : IOBA

HDFC BANK LTD,GT ROAD KHAKT

A/C NO.50200064890521

Total Value (In Figures) Rs.

Eighteen Thousand Five Hundred Twenty Nine Only.

Total Value :

18529.00

Remarks

Terms & Conditions :

1. Goods Once Sold Will Not Be Taken Back.
2. All Dispute are Subject to Only.
3. Our Responsibility Ceases After The Goods Are Delivered To The Carriers
4. Payment Of The Bill should be made ONLY by A/c Payee's Cheque or Draft
5. Interest @24% p.a. will be charged if not paid within stipulated time.

Certified that the particulars given above are true and correct.

For V-TECH SALES CORPORATION

E.&O.E.

Customer's Signature

PROP. SIGN

V-TECH SALES CORPORATION

3772 OVERLOOK CHOWK (GATEWAY ROAD)
LUDHIANA 141003

LUDHIANA 141003

Details of consignor (Shipped To) M/S DYNAMIC INFRA DEVELOPERS PVT. LTD. SITE OFFICE GARDEN CITY DEWANA ROAD SAINI WAL LUDHIANA Punjab State Code 03		Invoice No. R-1394	Date 04/01/2025
Details of consignee (Received To) M/S DYNAMIC INFRA DEVELOPERS PVT. LTD. SITE OFFICE GARDEN CITY DEWANA ROAD SAINI WAL LUDHIANA Punjab State Code 03		Documents: V Copys: PVT. MARK VEHICLE : <i>DP 10/18 9012</i> DESTINATION:	

Sl. No.	Description Of Goods	HSN/SAC	Quantity	Unit	Rate	Taxable Value	SGST		Total Value	
							%	Amnt		
1	ACTIVE BACTERIAL CULTURE(ABC)	3124903	100.00	KGS	125.00	12500.00	18.00	2250.00	14750.00	
2	MOLLOSSES	1703	70.00	KGS	18.00	1260.00	5.08	63.06	1323.00	
3	SODIUM HYPOCHLORITE	2719519	50.00	KGS	11.00	550.00	18.00	99.00	649.00	
4	HYDROCHLORIC ACID	2103100	50.00	KG	5.00	250.00	18.00	45.00	295.00	
Totals:							230.00	14770.00	2486.00	17206.00

Bank Details
 IOB BANK, RAHON ROAD, LUDHIANA
 A/C 14770200005234 IFSC : IOBA 0001477
 HOFC BANK LTD. GT ROAD KHAKT LUDHIANA
 A/C 50510000000052
 IFSC : IOBA0005117

Total Value (In Figures) Rs.
 Seventeen Thousand Two Hundred Six Only.

Total Value : 17206.00

Remarks:
 Goods Once Sold will not be Taken Back.
 All Disputes are Subject to Only.
 After the date of issue of Invoice, the rate will be charged if not paid within stipulated time.
 2% Late Charge will be charged if not paid within stipulated time.

Certified that the particulars given above are true and correct.
FOR V-TECH SALES CORPORATION
 Customer's Signature: *[Signature]*

DOC/8

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PUNJAB POLLUTION CONTROL BOARD
Regional Office-II, E-648-B, 3rd Floor, Phase-5, Focal Point, Ludhiana.
Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID:

O17LDH26259430

Application No : 7299685

To,

Sudhir Gulati
East Patel Nagar, New Delhi
New Delhi, New Delhi-110008

Subject: Renewal of 'Consent to Operate'an outlet w/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining Renewal of 'Consent to Operate'an outlet for discharge of the effluent w/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

DIVISION

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.:	CTOW/Renewal/LDH2/2018/7299685
Date of issue :	22/09/2018
Date of expiry :	27/03/2019
Certificate Type :	Renewal
Previous CTO No. & Validity :	20-1/LDH/RO-2/WPC/2012/F-3987 From: 15/05/2012 To: 10/11/2012

2. Particulars of the Industry

Name & Designation of the Applicant	Sudhir Gulati, (Director)
Address of Industrial premises	Garden city, sahnawal, Village dharor, sahnawal-dehlon road, tehsil & district Ludhiana, Ludhiana east, Ludhiana ii-141120
Capital Investment of the Industry	295.0 lakhs
Category of Industry	Orange
Type of Industry	Building, Const. projects, Township & Area developmentnot covered under EIA notification dated 14/9/05
Scale of the Industry	Small
Office District	Ludhiana ii
Consent Fee Details	Rs. 1,32,500/- vide R.No. 73/3014 dated 27.12.2011 & Rs. 18750/- vide R.No. 82/3421 dated 08.04.2013 under Water Act, 1974. Adequate upto 31.03.2021.
Raw Materials(Name with quantity per day)	Land of 9.56 acres;
Products (Name with quantity per day)	Residential Plot @ 70, Commercial Sites @ 31.
By-Products, if any,(Name with quantity per day)	Nil

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Garden city, sahnawal, Village dharor, sahnawal-dehlon road, tehsil & district Ludhiana, Ludhiana east, Ludhiana ii 141120
Page 1

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Details of the machinery and processes	Residential colony
Details of the Effluent Treatment Plant	Trade Effluent @ 55 KLD
Mode of Disposal	Onto land for plantation after treatment STP.
Standards to be achieved under Water (Prevention & Control of Pollution) Act, 1974	As per norms prescribed by the Board.



28/09/2018

(Ashok Kumar Garg)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

PUNJAB

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-I, Ludhiana for information please.

BSC




28/09/2018

(Ashok Kumar Garg)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

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TERMS AND CONDITIONS

GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment's for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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Garden city, Sahnewal, Village dharor, Sahnewal-dehlon road, tehsil & district Ludhiana, Ludhiana east, Ludhiana II, 141120

Page 3

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23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run-off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes.
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.

The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. The Regional Office will collect effluent sample from the STP and submit report within one month.
2. The project proponent shall install separate STP in the adjoining colony measuring 40 acres.
3. The project proponent shall take separate permission for setting up colony measuring 40 acres from the competent authority.
4. The project proponent shall provide separate entry gate for colony measuring 40 acres and shall also not provide any passage/entry to adjoining 40 acres land.



23/09/2018

(Ashok Kumar Garg)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)

PUNJAB

DOC/9



Executive Engineer,
Water Control & Distribution
Kripilasha

Subject:- About obtaining approval for large plot for housing colony
Sir,

Regarding the above subject I request that our colony is in Garden City Dehlon Road, Gathewal which comes under the land of Village Dharor which comes under your divisional office. Currently this colony is 9.5 acres and there are about 27-28 Kothis and 10 SCOs. Most of them are staying in cottages. In this regard, we are facing more problems of water. Please allow us to bore. So that clean and pure water can be supplied to the people.

Midi: 15-07-2014

Joint L.O. dated

the lamp
The said letter be sent to Upa
Mandan Tehle at Ludhiap and concerned
Majathi Ridi sa. Maho Bhardat for Agderi



ਸੇਵਾ ਵਿਖੇ,

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ,
ਜਲ ਸਪਲਾਈ ਅਤੇ ਸੈਨੀਟੇਸ਼ਨ ਮੰਡਲ ਨੰ:2,
ਲੁਧਿਆਣਾ ।

ਵਿਸ਼ਾ:- ਗਾਰਡਨ ਸਿਟੀ ਕਲੋਨੀ ਵਿਚ ਟਿਊਬਲ ਲਗਾਉਣ ਸਬੰਧੀ ਮੰਨਜੂਰੀ ਲੈਣ ਬਾਰੇ।

ਸ਼੍ਰੀਮਾਨ ਜੀ,

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਸਾਡੀ ਕਲੋਨੀ ਗਾਰਡਨ ਸਿਟੀ ਡੇਹਲੋ ਰੋਡ, ਸਾਹਨੇਵਾਲ ਵਿਚ ਹੈ ਜੋ ਕਿ ਪਿੰਡ ਧਰੌੜ ਦੀ ਜਮੀਨ ਅਧੀਨ ਆਉਂਦੀ ਹੈ। ਜੋ ਕਿ ਆਪ ਜੀ ਦੇ ਮੰਡਲ ਦਫਤਰ ਅਧੀਨ ਆਉਂਦੀ ਹੈ। ਜੋ ਕਿ ਇਸ ਵਕਤ ਇਹ ਕਲੋਨੀ 9.5 ਏਕੜ ਮੌਜੂਦ ਹੈ ਅਤੇ ਇਥੇ ਲਗਭਗ 27-28 ਕੋਠੀਆਂ ਬਣੀਆਂ ਹੋਈਆਂ ਹਨ ਅਤੇ 10 ਐਸ ਸੀ ਓ ਬਣੇ ਹੋਏ ਹਨ। ਜਿਨ੍ਹਾਂ ਵਿਚੋਂ ਜ਼ਿਆਦਾਤਰ ਕੋਠੀਆਂ ਵਿਚ ਰਿਹਾਇਸ਼ ਕੀਤੀ ਹੋਈ ਹੈ। ਇਸ ਸਬੰਧੀ ਸਾਨੂੰ ਪਾਣੀ ਦੀ ਜ਼ਿਆਦਾ ਦਿੱਕਤ ਹੋ ਰਹੀ ਹੈ। ਕ੍ਰਿਪਾ ਕਰਕੇ ਸਾਨੂੰ ਬੋਰ ਕਰਨ ਦੀ ਪ੍ਰਵਾਨਗੀ ਦਿੱਤੀ ਜਾਵੇ ਜੀ। ਤਾਂ ਜੋ ਲੋਕਾਂ ਨੂੰ ਸਾਫ ਅਤੇ ਸੁੱਧ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਦਿੱਤੀ ਜਾ ਸਕੇ।
ਨੱਥੀ ਕੇਸ ਦੀ ਕਾਪੀ

ਗਿੱਤੀ: 15-07-2024

ਰਣਜੀਤ ਸਿੰਘ
ਧੰਨਵਾਦ ਸਾਹਿਬ,

DYNAMIC INFRADEVELOPERS PVT. LTD.

Regd. Office : 30/27, 1st Floor,
East Patel Nagar, New Delhi - 110 008 (India)
Ph.: 011-25810039-40, Fax: 011 25810040

15/07



ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਜਲ ਸਪਲਾਈ ਅਤੇ ਸੈਨੀਟੇਸ਼ਨ

ਮੰਡਲ ਨੰ: 2, ਮੇਟਰੋ ਰੋਡ, ਨੇੜੇ ਪ੍ਰਤਾਪ ਚੌਕ, ਲੁਧਿਆਣਾ।

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ਵਿਖੇ

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ਨੰ: 1752 ਮਿਤੀ: 22-07-2024

ਵਿਸ਼ਾ:- ਗਾਰਡਨ ਸਿਟੀ ਕਲੋਨੀ ਵਿਚ ਟਿਊਬਵੇਲ ਲਗਾਉਣ ਸਬੰਧੀ ਮੰਨਜ਼ੂਰੀ ਲੈਣ ਬਾਰੇ।

ਹਵਾਲਾ: ਆਪ ਦੀ ਪ੍ਰਤੀਬੇਨਤੀ ਮਿਤੀ: 15-07-2024

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧੀ ਆਪ ਦੀ ਪ੍ਰਤੀਬੇਨਤੀ ਦੇ ਸਬੰਧ ਵਿਚ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਵਿਭਾਗ ਪਾਸ ਪੇਡੂ ਇਲਾਕੇ ਨੂੰ ਪੀਣ ਯੋਗ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਕਰਨ ਦਾ ਕੰਮ ਸਰਕਾਰ ਵਲੋਂ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਆਪ ਦੀ ਕਲੋਨੀ ਜੋ ਕਿ ਪੇਡੂ ਜਲ ਸਪਲਾਈ ਅਧੀਨ ਨਹੀਂ ਆਉਂਦੀ ਹੈ ਪਰ ਫਿਰ ਵੀ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਇਲਾਕੇ ਦੇ ਵਸਨੀਕਾਂ ਨੂੰ ਦੇਣਾ ਅਤਿ ਜ਼ਰੂਰੀ ਹੈ। ਇਸ ਲਈ ਇਹ ਵਿਭਾਗ ਤਕਨੀਕੀ ਤੌਰ ਤੇ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਬਾਰੇ ਜਾਣੂ ਹੋਣ ਕਰਕੇ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪੀਣ ਵਾਲੇ ਪਾਣੀ ਦਾ ਪ੍ਰਬੰਧ ਆਪਣੇ ਤੌਰ ਤੇ ਕਰਦੇ ਸਮੇਂ ਇਸ ਵਿਭਾਗ ਦੀਆਂ ਹੇਠ ਲਿਖੀਆਂ ਹਦਾਇਤਾਂ ਦੀ ਪਾਲਣਾ ਕਰਨਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।

1. ਇਲਾਕੇ ਦੇ ਘਰਾਂ ਨੂੰ ਪਾਣੀ ਸਪਲਾਈ ਦੀ ਸਪਲਾਈ ਤੋਂ ਪਹਿਲਾਂ ਪਾਣੀ ਦੀ (ਕੁਆਲਟੀ) ਸਰਕਾਰ ਪਾਸ ਪ੍ਰਵਾਨ ਲੈਬਾਟਰੀ ਤੋਂ ਚੈਕ ਕਰਵਾਉਣ ਉਪਰੰਤ ਹੀ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਕੀਤੀ ਜਾਵੇ।
2. ਇਸ ਪਾਣੀ ਦੇ ਪ੍ਰਬੰਧ ਕਰਨ ਸਬੰਧੀ ਵਾਤਾਵਰਣ ਦਾ ਕੋਈ ਵੀ ਨੁਕਸਾਨ ਨਹੀਂ ਹੋਣ ਚਾਹੀਦਾ। ਇਸ ਪ੍ਰਤੀ ਖਾਸ ਧਿਆਨ ਰੱਖਿਆ ਜਾਵੇ।
3. ਇਸ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਨੂੰ ਘਰੇਲੂ ਵਰਤੋਂ ਲਈ ਹੀ ਵਰਤਿਆ ਜਾਵੇ। ਕੋਈ ਵੀ ਕਮਰਸ਼ੀਅਲ ਵਰਤੋਂ ਨਾ ਕੀਤੀ ਜਾਵੇ।
4. ਪਾਣੀ ਦੀ ਵੇਸਟੇਜ ਨਾ ਕੀਤੀ ਜਾਵੇ, ਇਸ ਬਾਰੇ ਖਾਸ ਧਿਆਨ ਦਿੱਤਾ ਜਾਵੇ।

ਭਵਿੱਖ ਵਿਚ ਪਾਣੀ ਦੀ ਸੈਪਲਿੰਗ ਨਿਰੰਤਰ ਤੌਰ ਤੇ ਕਰਵਾਈ ਜਾਵੇ ਤਾਂ ਜੋ ਬਿਮਾਰੀ ਤੋਂ ਬਚਿਆ ਜਾ ਸਕੇ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ
ਜ/ਸ ਅਤੇ ਸੈਨੀਟੇਸ਼ਨ ਮੰਡਲ ਨੰ: 2

ਲੁਧਿਆਣਾ
22/7

A

FEASIBILITY REPORT

FOR

M/S GARDEN CITY

AT

SAHNEWAL DEHLON ROAD

LUDHIANA

NAME OF INDUSTRY: M/s GARDEN CITY
SAHNEWAL DEHLON ROAD,
LUDHIANA

TYPE OF INDUSTRY: SMALL SCALE PROJECT

INTRODUCTION:

The present report is for the domestic water pollution control, which will occur at M/s GARDEN CITY. at full installed capacity. The project proponent is generating domestic effluent from the colony.

NUMBER OF HOUSES	=
WATER TO BE GENERATED IN COLONY	= 25 KL/D
WATER TO BE USED IN DOMESTIC	= 20 KL/D

Above said information is provided by the project proponent regarding the wastewater consumption & discharge of water to be used in plantation after STP. Generated effluent 20 kl/day is being discharged through sewage treatment plant. This treated effluent is discharged collectively through single drain into onto land for plantation.

Er. SACHIN KUMAR
M. Tech. (Enviro. Sci. & Tech.)

TOLERANCE LIMITS FOR DISCHARGE IN SEWER AND INLAND SURFACE WATERS

Sr. No.	Parameter	Concentration	SEWER and Inland Surface Waters
1.	pH		5.5-9.0
2.	Suspended solids	200	100
3.	BOD	100	30
4.	COD	-	100
5.	Bio-assay	90% survival of fish after 96 hrs.	

All concentrations except pH & Bio-assay are expressed as mg/l.

CONSUMPTION OF WATER

WATER TO BE PUMPED WITH MAX DEMAND = 25 kl/day.
 WATER TO BE CONSUMED IN DOMESTIC = 20kl/day.

DISCHARGE OF WATER FROM DOMESTIC

= 20 kl/day.

Thus maximum consumed water will be 25 KL/D & discharged water will be 20 kl/d.

RAW MATERIAL:

The main raw material; (1) Kitchen waste water
 (2) Soap & Shampoo
 (3) Domestic sewage

PRODUCTS: -

Sewage waste water

E. SACHIN KUMAR
 M. Tech. (Enviro. Sci. & Tech.)

DOMESTIC PROCESS:

Domestic process is a batch process and is carried out in steps generated during morning & evening with maximum load. Appropriate amount of water & soap & shampoo depending on usages is discharged.

POLLUTANTS:**1. BOD:**

250-300 mg/l BOD is mainly due to domestic usages.

2. SOURCE OF POLLUTANTS:

Domestic Effluent

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TREATMENT OF WASTE WATER:

1. **OIL & Grease removal Tank**
In inlet line oil & grease tank removal is constructed having three chambers. As Oil & grease having specific density lesser than water float in the top and water enters in next chamber via bottom of the chamber. Free floating Oil is removed manually from the top of the three chambers manually.
2. **Equalization Tank**
After oil & grease tank removal tank water enters into equalization tank which is used for flow & strength equalization. Equalization ensures that the effluent have uniform characteristics in terms of pollution load, pH and temperature. As air is supplied into equalization tank also works as removal of volatile part of the wastewater stream. Bacillus Bacteria is also feeded to this tank so this tank also works as biological aeration tank and ultimately results in removal of a large proportion of BOD & COD.
3. **Reaction Tank**
After equalization tank water is pumped into reaction tank where lime and alum is mixed into to remove turbidity of water into settleable floc form and poly to form large size of floc. The chemical treatment helps in reduction of colour and suspended solids. A significant reduction in BOD and COD values is also observed.
4. **Moving Bed Bioreactor**
After reaction tank water enters into moving bed bioreactor tank where bacteria consume biodegradable portion (BOD) of wastewater. The moving media is typically a floating plastic substrate colonized by a community of bacteria called a biofilm. Increased levels of biofilm enhance the biological treatment process by introducing a more robust microbial community to break down nutrients. Independently-moving Bio carriers continually circulate through aerobic bio-reactors in a random motion, ensuring excellent oxygen and substrate transfer to the biomass. Bio media has an surface area design, which maximizes treatment efficacy.
5. **Tube settler**
Tube settler is settling tanks built with mechanical means for continuous removal of solids being deposited by sedimentation. Tube settler is generally used to remove solid particulates or suspended solids from liquid for clarification and (or) thickening. Concentrated impurities, discharged from the bottom of the tank are known as sludge, while the particles that float to the surface of the liquid are called scum
6. **Prefiltration tank & filtration**
The clarified effluent coming from the tube settler shall be passed to a prefiltration tank. The effluent from this tank shall be pumped to the mixed grade filter (under pressure) and the liquid from the bottom of multi grade filter is discharged for plantation in the industry. A suitable backwash arrangement is provided in these columns for its cleaning from time to time. The spent generated from backwash is sent back to equalization tank.

DESIGN CONSIDERATIONS:**2. EQUALIZATION CUM NEUTRALISATION TANK:**

Although the water used in the colony is 25 KL, maximum demand will be 25 KL out of which the in washing of clothes/utensils/bathing carries 5% and the waste formed is 20 kl/d. Colony has installed 1 Nos of STP having a capacity to treat 20 kl of generated effluent per day. All mechanical & electrical components will in duplicate accept equalization & pre filtration tanks.

$$\begin{aligned} \text{Quantity of water passing through equalization tank} &= 20 \times 10^3 \text{ lt./day} \\ &= \frac{2 \times 10^6}{12} \\ &= 1.666 \text{ m}^3/\text{hr} \end{aligned}$$

EQUALIZATION TANK:

$$\begin{aligned} \text{Detention time} &= 4 \text{ hrs} \\ \text{Volume required} &= (10/12) \times 4 = 3.3 \text{ m}^3 \\ \text{Assuming Depth} &= 2 \text{ m} \\ \text{Area required} &= 3.3/2 = 1.6 \text{ m}^2 \\ \\ \text{Tank size} \quad \text{L} &= 3.0 \text{ m} \\ &\quad \text{W} = 3.0 \text{ m} \\ &\quad \text{D} = 1.5 \text{ m} \\ \text{Volume of tank} &= 9 \text{ kl} \\ \text{Detention time} &= 9/1.666 = 5.4 \text{ Hrs} \end{aligned}$$

5.4 Hrs detention time is greater than 4 Hrs required

FLOW RATE

$$\begin{aligned} &= \text{Discharge/time} \\ &= 18/12 = 1.666 \text{ m}^3/\text{hr} \\ &= 1666 \text{ lt/Hrs} \end{aligned}$$

Design of chemical reaction tank = Mechanical flash mixer will be used for mixing the coagulant solution with the water assuming detention time 1 min.

$$\begin{aligned} \text{Detention Time of mixing tank} &= 400 \text{ ltrs}/27 \\ &= 14 \text{ minutes} \end{aligned}$$

14 minutes time is greater than 1 minute required

Design of Tube Settler:-

Average daily requirement
Max daily requirement

$$= 0.01 \times 10^6$$

$$= 0.01 \times 10^6$$

$$= 10 \text{ cum}$$

Assume height

$$= 1.5 \text{ m}$$

Sludge zone

$$= 0.5 \text{ m}$$

Assume detention time

$$= 1.5 \text{ hrs}$$

Capacity of tank

$$= 10 \times 1.5 / 12 \times 1.5$$

(Area Required)

$$= 0.83 \text{ m}^2$$

Size of tube settler

$$= 0.83 \text{ (sqrt)}$$

Length

$$= 0.91 \text{ m}$$

Width

$$= 0.91 \text{ m}$$

Height

$$= 1.5 \text{ m}$$

Over flow rate

$$= 10 \div 3.14 \times (1.20)^2$$

$$= 10 \div 4.50$$

$$= 2.22 \text{ m}^3/\text{m}^2/\text{day}$$

Quantity of effluent to be passed through tubes

$$= 2.22 \times 10^{-3} \times 314.16$$

$$= 0.70 \text{ m}^3/\text{day}$$

No of tubes required = $20 \div 0.70$

$$= 28 \text{ tubes of } 200 \text{ mm at } 60$$

Now quantity of water to be treated in 1 hrs

$$= 20/12$$

$$= 1.66 \text{ cum}$$

Required plan area of the settling tank

$$= \text{Qt of treated water in 1 hr/flow rate}$$

$$= 1.66 / (1.66 / 3.14 \times (0.91)^2)$$

$$= 1.66 / 0.31$$

$$= 5.35 \text{ m}^2$$

Providing 0.50m for sludge settling overall depth 1.5m

Size of proposed over head tube settler.

Length = 2.31m

Height = 1.5m

Sludge zone = 0.5m

Cone = 60 degree

Tubes = 28 of 200mm

SLUDGE PRODUCED PER DAY

Primary effluent contains 300ppm of BOD & assuming that after physico chemical treatment 21 mg/ltrs BOD is left.

$$\begin{aligned} \text{Quantity of sludge removed in tubesettler} &= (300-21) \times 20 \times 10^3 / 10^6 \\ &= 5.58 \text{ kg/day} \end{aligned}$$

$$\begin{aligned} \text{Assuming a solid contents of 20\% in the wet sludge} & \\ &= 5.58 \times 1/100 \\ &= 0.04 \text{ kg/day.} \end{aligned}$$

Pre Filtration Tank -: Reservoir tank having capacity of about 1.5 hours shall be provided.

$$\begin{aligned} \text{Quantity of water to be stored} &= 20/24 \\ &= 0.83 \text{ cum} \end{aligned}$$

Provide a height of 2.0m,

$$\begin{aligned} \text{Area of tank} &= 0.830 / 2.0 \\ &= 0.415 \text{ m}^2 \end{aligned}$$

Thus

$$\begin{aligned} \text{Length} &= 1.0 \text{ m} \\ \text{Width} &= 1.0 \text{ m} \\ \text{HEIGHT} &= 1.0 \text{ m} \end{aligned}$$

DESIGN OF RAPID PRESSURE FILTERS-:

$$\begin{aligned} \text{Qt of water to be treated/hr} &= 20 \text{ m}^3/\text{day} \\ \text{(2.0 Hrs consumed during backwash)} & \end{aligned}$$

Assumed 8000 lts/m²/hr as the filtration rate. Also allowing 5% allowance for back dyeing & assuming that the filters are back washed twice every day each time taking half an hour.

$$\begin{aligned} \text{Filter area required} &= 20 \times 10^3 \times 1.05 \div 23 \times 8000 \\ &= 0.807 \text{ m}^2 \end{aligned}$$

$$\begin{aligned} \text{Provide filters having area } 0.114\text{m}^2 & \\ \text{Dia} &= 4 \times 0.807 / 3.14 \\ &= 0.144 \text{ m sqrt} \end{aligned}$$

$$\text{Total Area Required Dia} = 1.34 \text{ m for single column filter}$$

Size of filters required is Dia 0.67 m, Ht 2.5m.

BOD REMOVAL AT DIFFERENT STAGES

$$\begin{aligned} \text{Average flow of effluent} &= 20 \text{ kl} \\ \text{BOD of effluent} &= 300\text{mg/hr} \\ \text{BOD removal in primary treatment} &= 90\% \\ \text{Overall removal of BOD required} &= 97\% \\ \text{Flow of effluent} &= 20 \times 300/24 \end{aligned}$$

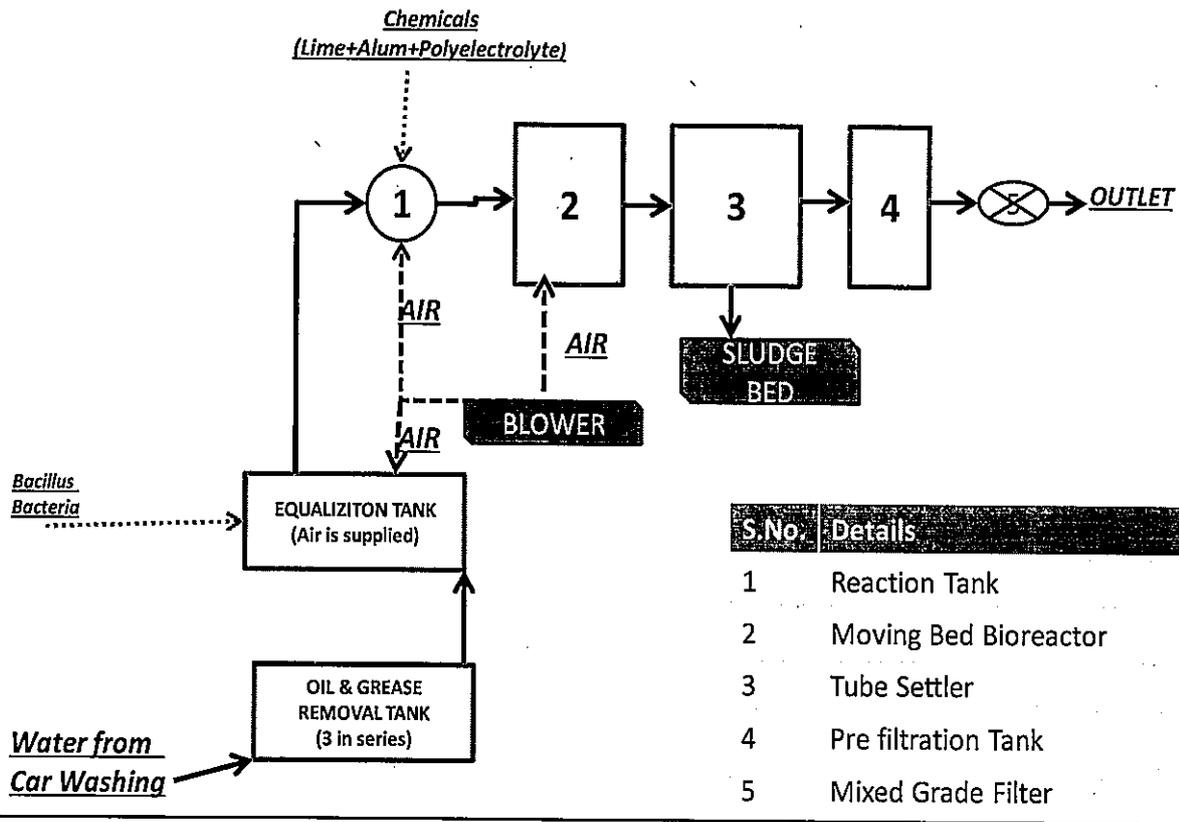
Total BOD to be removed = 250 cum/hr
 = 97 x 300/100
 = 291mg/ltr
 BOD removal by primary treatment = 90x300/100
 = 270mg/ltrs
 BOD carry forward = 291-270
 = 21mg/ltrs

BOD REMOVAL THROUGH MULTI GRADE FILTER 20%
 = 20X21/100
 = 4.2
 BOD balance = 21-4.2
 = 16.8mg/ltr

BOD BALANCE AFTER ALL OPERATIONS LESS THAN 30 mg/ltr.

After the complete operation the BOD achieved will be less than 30 as desired.

STP SCHEME



SLUDGE COLLECTION BED-:

One no of sludge drying beds of 1.50m x 1.50m x 0.50m/(6.0ft x 6.0ft x1.5ft) will be Provided under the tube settler.

SLUDGE DRYING BEDS -:

Two no sludge drying beds will be constructed for the drying of sludge. Size of each bed will be 0.90m x 0.90m x 0.30m.

To Whom It May Concern

I Sachin Kumar S/o Sh. Mahavir Singh am a qualified Environmental engineer from Thapar University. I did my M. Tech. (Environment Science & Technology) in the year Oct, 2010. Copy of degree vide Registration No. 600801014 (Attached). I hereby confirm that I had prepared/drafted the feasibility report of M/s Padam Cars Pvt. Ltd. Main Patiala Rajpura G.T. Road, Bahadurgarh, Patiala.

E. SACHIN KUMAR
SACHIN KUMAR

M.Tech. (Env. Sci. & Tech.)



Registration No. 0001/2011/12

Shaheed Bhambhani University, Patiala

(Declared as Deemed-to-be-University u/s 3 of the UGC Act 1956)

Minister of Education

Certified that Sachin Kumar son/daughter of

Sri Mahavir Singh & Smt. Mufti

has obtained the Degree of Master of Technology in

Environmental Science & Technology on his/his having

successfully completed the prescribed requirements for the said degree in October 2010

and he has secured a Cumulative Grade Point Average of 6.16 on 10 point scale.

Given this day under the seal of the University at Patiala, the Twelfth day of November, Two Thousand and Ten.

Professor
Registrar

[Signature]
Registrar

E. SACHIN KUMAR
M. Tech. (Enviro. Sci. & Tech.)

Compilation of Documents- OA 383/2023 - President Garden City Residential Welfare Society v. State of Punjab1 message

Alankrita Sinha <alankrita.sinha@navneetr.in>
To: gcrws.sahnewal@gmail.com, chairmanppcb@yahoo.co.in, richak407@gmail.com
Cc: Navneet R <navneet@navneetr.in>
Bcc: niteshrana521@gmail.com

Sat, 17 May, 2025 at 7:51 pm

Dear ma'am / sir,

Please find attached a compilation of documents being filed on behalf of the Project Proponent in the captioned matter as advance service.

Should you require any clarification, please do not hesitate to contact me.

--

Warm Regards,

*Alankrita Sinha
Advocate
[For Mr. Navneet R]*